

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No. 158 of 2020

M/s Trident Metal Energy Pvt. Ltd. Petitioner

Versus

State of Jharkhand & Anr. Opposite Parties

CORAM: HON'BLE MR. JUSTICE SUJIT NARAYAN PRASAD

For the Petitioner : Mr. Amritansh Vats, Advocate

For the Opp. Parties : Mr. M.A. Khan, G.A. IV

03/Dated 26th June, 2020

The matter has been heard through video conferencing with the consent of the learned counsel for the parties. No complaint has been made about any audio and visual connectivity.

The instant contempt application has been filed for alleged non-compliance of order dated 15.10.2019 passed in W.P.(C) No. 4546 of 2019.

Mr. M.A. Khan, learned G.P. IV appearing for the Opp. Parties has sought for three weeks' time to file show cause affidavit.

In view thereof, let the matter be posted on 24.07.2020 with a direction upon the Opp. Parties to file show cause.

Office is directed to reflect the name of Mr. M.A. Khan, learned G.P. IV, appearing for the Opp. Parties, in the cause list henceforth.

(Sujit Narayan Prasad, J.)

Alankar/-